

1 MCRC-17967-2025 IN THE HIGH COURT OF MADHYA PRADESH **AT JABALPUR** BEFORE HON'BLE SHRI JUSTICE PRAMOD KUMAR AGRAWAL ON THE 7th OF MAY, 2025 MISC. CRIMINAL CASE No. 17967 of 2025 **GAYATRI LODHI** Versus THE STATE OF MADHYA PRADESH _____ Appearance: Ms.Apoorva Singh Rajput - counsel for the applicant

Ms.Apoorva Singn Rajput - counsel for the applicant Shri Vijay Pandey - Dy.Government Advocate for State

<u>ORDER</u>

This repeat (fourth) application u/s 483 of BNSS has been filed by the applicant only for temporary bail.

2. The applicant has been arrested on 05/06/2024 by Police Station - Shahpura, District Jabalpur(M.P.) in connection with Crime No. 232/2024 registered for the offence punishable under Sections 302, 34 of IPC and Section 25 of Arms Act.

3. The applicant has filed M.Cr.C.No.6163/2025 for temporary bail. By order dated 24/03/2025 she has been granted temporary bail for a period of 30 days. Thereafter, she surrendered before the trial court. It is further submitted by counsel for applicant that daughter of applicant is suffering from Peptic Ulsar and required surgical treatment. He has also submitted medical documents. It is submitted that physical condition of the daughter of the applicant was not good, therefore, surgery could not be performed. It is also submitted that now daughter of applicant requires immediate surgery and no-one is available to take care of her. On these grounds, he prays for grant of temporary bail.



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4. Learned counsel for State has opposed the bail application.

5. Looking to the facts and circumstances of the case, temporary bail application is **allowed** and applicant be released on temporary bail.

6. It is directed that the applicant be released on temporarily bail on her furnishing a personal bond in the sum of Rs.30,000/- (Rupees Thirty Thousand only) with one solvent surety in the like amount to the satisfaction of the trial Court.

7. It is directed that applicant shall surrender immediately on **05.06.2025** before the concerned trial Court. Counsel for the applicant is also directed that when applicant will surrender before the trial court, certified copy of the order sheet of the trial court regarding her surrender shall be filed by her. Further, the surrender report of the applicant shall be submitted by the concerned Court to the Registry of this Court for information. It is also directed that if applicant fails to surrender, the concerned trial Court shall take appropriate steps for securing his arrest.

8. Accordingly, the bail application is disposed off.

9. Certificate copy as per rules today.

(PRAMOD KUMAR AGRAWAL) JUDGE

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